

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD

O.A. No. 20/222/2019

HYDERABAD, THIS THE 8th DAY OF JANUARY 2020

THE HON'BLE MR. B.V.SUDHAKAR, MEMBER (A)

PULI VENKATA RAO,
S/o Subba Rao, Gr-C,
Aged about 59 years,
Occupation: Assistant Post Master (Delivery),
Machilipatnam Head Office, Krishna District,
Andhra Pradesh 521 001.

...Applicant.

(By Advocate: Mr.K.Ramakoteshwara Rao)

Vs.

1. The Union of India, Rep. by
The Chief Post Master General,
A.P.Circle, Vijayawada 520 003,
2. The Post Master General,
Vijayawada Region,
Krishna District, A.P, 520 003,
3. The Superintendent of Post Offices,
Machilipatnam Division, Machilipatnam,
Krishna District, A.P, 521 001.

...Respondents.

(By Advocate:Mr. M. Venkata Swamy, Addl.CGSC)

ORAL ORDER

Heard Mr. B.Gurudas representing Mr. K. Rama Koteshwara Rao for applicant and Mr. B.Siva Sankar representing Mr. M.Venkata Swamy for respondents.

2. The issue is regarding transfer of the applicant. Applicant approached the Tribunal wherein no interim order was issued.

3. Learned counsel for respondents informs that applicant also preferred an appeal before Hon'ble High Court of Andhra Pradesh in W.P.No.4442/2019 wherein also he could not succeed. It is informed that applicant also retired from service and hence the OA became infructuous.

4. OA dismissed as infructuous.

5. There shall be no order as to costs.

(B V SUDHAKAR)
MEMBER (A)

vsn

